

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

**ITEM No. 105
(IB)-960(PB)/2019**

IN THE MATTER OF:

Shubham Jain

.... Applicant/petitioner

v.

Rajesh Projects (India) Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.07.2019

Coram:

**DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

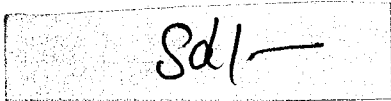
PRESENT:

For the Petitioner

Ms. Sonika Sharma & Mr. Varun Jain, Advs.

ORDER

There is a stay order granted by Hon'ble the Supreme Court in respect of the corporate debtor wherein the proceedings before this Tribunal have been stayed. Accordingly, hearing is deferred to 05.08.2019.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

23.07.2019
Aarti Makker